



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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DEPARTMENT OF COMMUNICATION, Central Office, S.B.S.Marg, Mumbai-400001

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March 22, 2019

**The Tadpatri Co-operative Town Bank Ltd., Tadpatri, Andhra Pradesh -
Penalised**

The Reserve Bank of India has imposed a monetary penalty of ₹ 200,000/- (Rupees Two lakh only) on The Tadpatri Co-operative Town Bank Ltd., Tadpatri, Andhra Pradesh, in exercise of the powers vested in it under the provisions of Section 47A (1) (c) read with Section 46 (4) of The Banking Regulation Act, 1949 (As Applicable to Co-operative Societies), for violation of the provision of section 6(1)(g) and section 6(1)(k) read with section 56 of Banking Regulation Act, 1949 (As Applicable to Co-operative Societies)

The Reserve Bank of India had issued a show cause notice to the bank, in response to which the bank submitted a written reply. After considering the facts of the case, the bank's reply in the matter and a personal hearing, the Reserve Bank of India came to the conclusion that the violations were substantiated and warranted imposition of penalty.

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